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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

D.A.No.2402/96

Wednesday this the 13th November, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Sukesh Kumar
112, Sector I, RK Puram,
New Delhi-110022. Applicant

(By Advocate Mr.G.K.Aggarwal)

Vs.

1. Union of India through the
Cabinet Secretary,
Rashtrapati Bhawan, New Delhi.4.

2. The Director General (Security)
Cabinet Secretariat,
Bikaner House, Shahjahan Road,
New Delhi-11.

3. The Director, SSB
Directorate General (Security)
Cabinet Secretariat,
East Block-V. RK Puram,
New Delhi-66. Respondents

(By Advocate Shri N.S.Mehta)

The application having been heard on 13.11.1996
the Tribunal on the same day delivered the following:

OR D E R

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicant challenges A-1 order transferring
him from Delhi to Shillong, as also A-2 notice
under Section 5 of the Public Premises (Eviction
of Unauthorised Occupants) Act 1971 requiring him
to vacate the accommodation in his possession. The
ground of challenge is that the orders will become
infructuous if he is promoted. Promotion is an
eventuality of future. A Departmental Promotion

contd....

Committee has to meet.

2. Senior Central Government Standing Counsel for respondents submits that the Committee will meet as early as possible, which we think should be within two months from today. Whether applicant should be allowed to continue or not is a matter entirely in the discretion of respondents as applicant has not challenged the order of eviction, which he can challenge under Section 9 of the Act.

3. Original Application is disposed of with the aforesaid directions. No costs.

Dated the 13th November, 1996.

S. P. Biswas
S.P. BISWAS
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
CHAIRMAN

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